

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Customs Appeal No.76339 of 2018

(Arising out of Order-in-Original No.Kol/Cus/Commissioner/Port/76/2017 dated 22.12.2017 passed by Commissioner of Customs (Port), Kolkata)

Commissioner of Customs (Port), Kolkata
(15/1, Strand Road, Kolkata-700001)

Appellant

VERSUS

M/s Texport Eletronics Limited
(BA-74, Sector I, Salt Lake, Kolkata-700064)

Respondent

APPERANCE :

Shri Subrata Debnath, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPАЗHAKAN, MEMBER (TECHENICAL)

FINAL ORDER NO. 76776/2024

DATE OF HEARING : 30.08.2024
DATE OF DECISION : 30.08.2024

Per Ashok Jindal :

In terms of litigation policy vide Board's Instruction being F.No.390/Misc./30/2023-JC dated 02.11.2023, the appeal is dismissed as the total revenue involved is less than Rs.50,00,000/- (Fifty Lakhs only).

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)

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Customs Appeal Nos.78927 to 78929 of 2018